

ODISHA ORDINANCE No.2 OF 2013.

**THE ODISHA CONTINGENCY FUND (AMENDMENT)  
ORDINANCE, 2013**

[ Promulgated by the Governor of Odisha 9th November, 2013  
first published in an Extraordinary issue of the *Odisha Gazette*,  
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**AN**

**ORDINANCE**

**FURTHER TO AMEND THE ODISHA CONTINGENCY FUND ACT, 1967,**

WHEREAS the Legislature of the State of Odisha is not in session;

AND WHEREAS the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Odisha Contingency Fund Act, 1967 in the manner hereinafter appearing;

NOW THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Odisha is pleased to make and promulgate the following Ordinance in the Sixty-fourth Year of Republic of India as follows:—

Short title  
and  
commence-  
ment.

1. (1) This Ordinance may be called the Odisha Contingency Fund (Amendment) Ordinance, 2013

(2) It shall come into force at once.

Odisha act 18  
of 1967 to be  
temporarily  
amended.

2. During the period of operation of this Ordinance, the Odisha Contingency Fund Act, 1967 (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

Odisha  
Act 18 of  
1967.

Amended of  
section 2.

3. In sub-section (1) of section 2 of the principal Act, for the words "four hundred crores of rupees", the words "one thousand and nine hundred crores of rupees" shall be substituted.

Dr. S. C. JAMIR

Dated the 9th November, 2013

GOVERNOR OF ODISHA